

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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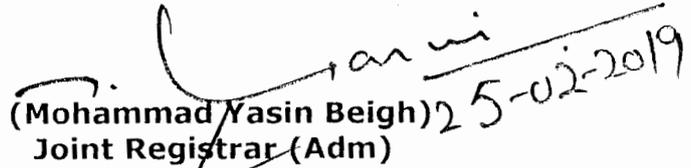
NOTIFICATION

No: 1611

Dated: 25/2/2019

It is hereby notified that Ms. Meera Bangotra D/O Sh. Mohinder Paul R/O Rajwal, P.O kaleeth, Tehsil Akhnoor, Distt. Jammu on being appointed as Munsiff vide Govt. Order No.6064-LD (A) of 2018 dated 03.12.2018 has surrendered her Certificate of Enrollment, as an Advocate, vide her application dated 07.02.2019. Therefore, her Certificate of Enrolment bearing No.JK-76/2018 dated 27.02.2018 is kept in abeyance.

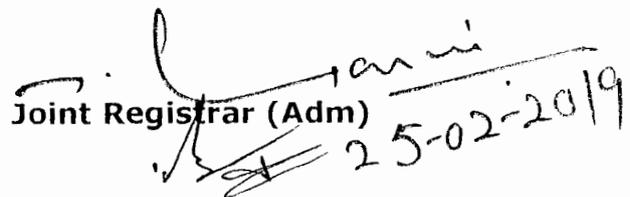
By Order.


(Mohammad Yasin Beigh)
Joint Registrar (Adm) 25-02-2019

No: 56739-47/UP Dated: 25/2/2019

Copy to the: -

- 1-2. Registrar Judicial, High Court Wing Jammu/Srinagar.
3. Principal District & Sessions, Jammu.
4. Secretary, Bar Council of India, New Delhi.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
- 6-7. President Bar Association J&K High Court Jammu/Srinagar.
8. Incharge NIC, High Court of J&K, Jammu for uploading on the website.
9. Ms. Meera Bangotra D/O Sh. Mohinder Paul R/O Rajwal, P.O kaleeth, Tehsil Akhnoor, Distt. Jammu
.....for information.


Joint Registrar (Adm) 25-02-2019